

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 48195/2025
[Arising out of impugned final judgment and order dated 31-10-2023
in SA No. 619/2018 passed by the High Court of Judicature at
Allahabad, Lucknow Bench]

SMRITI BHARTI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 243822/2025 - CONDONATION OF DELAY IN FILING IA
No.243823/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 243824/2025 - EXEMPTION FROM FILING O.T. IA No. 243821/2025
- PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 10-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) : Ms. Shashwati Partyi, Adv.
Mr. Shivam Singh, Adv.
Mr. Ravi Shanker Jha, Adv.
Ms. Pooja, Adv.
Mr. Purshottam Sharma, Adv.
Mr. Manbodh Jha, Adv.
Mr. Vishal Arun Mishra, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file the special leave petition is granted.
2. Delay condoned.
3. Applications for exemption from filing Certified Copy of the Impugned judgment and official translation are allowed.
4. Issue notice.
5. Tag with Civil Appeal No. 4131 of 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
ASSISTANT REGISTRAR